

Sarthebari PS Case NO.249/2020

15.09.2020

UTP is produced. Today is also fixed for hearing of bail application of the UTP. Heard both sides.

This is a bail application under Section 437 CrPC filed by petitioner **Kurfan Ali** for accused **Julhash Ali** in connection with Sarthebari PS Case No. 249/2020 under Section 21(B) of NDPS Act.

Called for the case diary have been received.

I have heard the learned counsel of both sides and perused the materials on records.

I have heard the learned counsel for the petitioner and he has submitted that accused is innocent and he has been arrested on suspicion.

I have also gone through the case diary of this case. From perusal of the case diary, It is seen that I.O. of the case has sent the seized articles to the FSL for examination and waiting for the report. Moreover, the accused was caught red handed while selling narcotics item.

Learned P.P., Barpeta has also raised objection in granting bail to the accused.

In view of the above, I am not inclined to grant bail to the accused person. Hence, considering all aspect, the bail prayer of petitioner, stands rejected, at this stage.

Send back the case diary to the I.O. of this case with a copy of this order.

UTP is remanded to jail hajot till 28.09.2020. IO be directed to submit F.F. on the, next date, fixed.

Sd/-
Special Judge,
Barpeta